

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
CA/310/ND/2023 in CP/140/ND/2023

IN THE MATTER OF:

Atul Jaggi	...	Applicant
Versus		
Prem Power Construction Private Limited	...	Respondent

Under Section 241-242

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Rahul Malhotra, Adv. Kaustobh Punj
For the Respondent	: Adv. Arun Saxena and Adv. Shanu Pastore Adv. A.P. Singh, Adv. Shyam Kumar in CA- 310/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present. Ld. Counsel for the Respondent has submitted that they already filed the reply, however, it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ld. Counsel for the Applicant has submitted that he received the copy of the reply and seeks some time to file rejoinder. One week time is granted for filing rejoinder. List this matter on **23.07.2024** on top of the board.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)